IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CP-366/ND/2017 (Appeal No.127/2017)

IN THE MATTER OF:

Mr. Ramesh Kumar Sharma

Vs.

Registrar of Companies

.. PETITIONER

.. Respondent

SECTION:

Under Section 252

Order delivered on 26.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Pankaj Kumar Kesan, C.A.

For the Respondents

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ORDER

Mr. Pankaj Kumar Kesan, Chartered Accountant of the firm has appeared on behalf of the petitioner. It is represented by the CA that an advance copy of the application has been served upon the ROC. From the perusal of the acknowledgement given by the office of ROC, it is seen that the application has been served and copy received on 13.10.2017. However, none appears for the office of ROC.

Four weeks time is granted to ROC to file its counter with an advance copy to be served to the Ld. Counsel for the petitioner and petitioner to file rejoinder, if any, within a period of two weeks thereafter.

List on 21.12.2017.

(R. VÄRADHÄRÄJAN) MEMBER (JUDICIAL)

Surjit 26.10.2017